

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dated 18.07.2002

Applicant, a native of Jagatsinghpur area, was seeking an employment on compassionate ground; for the reason of premature retirement of his father on the ground of permanent incapacitation/ health problem. After keeping his name in the waiting list for a long time, ultimately, the authorities have given him a regular posting somewhere in Koraput Postal Division; where the Applicant is stated to have joined. It is the case of the Applicant that since his family is in distress condition, following to ~~the~~ premature ~~retirement~~ death of the sole bread earner of the family and since his father is in a bad health condition, he ought to have been given an employment nearby his native place.

Heard Shri T.Rath, Advocate for the Applicant and Shri A.K.Bose, Sr.Standing Counsel for the Respondents.

After hearing both sides, this Original Application is disposed of with a direction to Respondents to give due consideration to the case of the Applicant to provide him an employment/ posting nearby his native, so that, he can take care of the distressed family and his ailing father. The Applicant is hereby given liberty to make a representation in this regard to the competent authority and I am sure, while parting with this case, that the authorities/respondents shall give due sympathetic consideration to his case for being posted in the nearby place to his native. No costs.

*Caranapati Chaut*  
MEMBER (JUDICIAL)

18/07/2002

See copies of final order dt. 18.7.02 issued to counsel for both sides.

*P.M.*  
S-0(1)

21/7/02